BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS Room No. 419, 'A' Wing, Shastri Bhavan, New Delhi-110 001

Appeal No.23(9)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri SAA Abbasi, 1123, Mantova, Mahagun Mansion, Indirapuram, Ghaziabad, Uttar Pradesh-201010

Appellant

Versus

Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhavan, New Delhi.

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

- 2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.
- 3. The Appellant-Applicant filed an RTI application dated 20.12.2011 seeking information on 5 points and he further wanted the information sought to be attested. During the course of hearing of this appeal, the Appellant-Applicant submitted that he has not received any information from the Respondent-CPIO: hence, he preferred the present appeal dated 23/1/2012 received on 24/01/2012.
- 4. Respondent-CPIO submitted that only on 14/2/2012 certain information was received from Shri GD Sharma, US of this Department; whereas today is the date of hearing of this appeal.
- 5. In view of the above, the Respondent-CPIO is directed to furnish the information as requested by the Appellant-Applicant at the earliest.
- 6. With the above direction, the appeal is disposed off.
- 7. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

Additional Secretary & Appellate Authority

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BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS Room No. 419, 'A' Wing, Shastri Bhavan, New Delhi-110 001

Appeal No.23(23)2012-IC

Dated: 29.02.2012

IN THE MATTER OF:

Shri S.A.A.Abbasi, 1123, Mantova, Mahagun Mansion, Indirapuram,Ghaziabad, Uttar Pradesh- 201010

Appellant

Versus

Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhavan, New Delhi.

Respondent

DATE: TWENTY NINTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

29.02.2012

The appeal was taken up for hearing today.

- 2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Shri Asha Sota, US, Shri Jagdish Kumar, SO(IC) were present.
- 3. The Appellant-Applicant filed an RTI application dated 27/12/2011 regarding attested copies of the legal opinion issued from the Office of Shri B.L.Chaudhury, Addl. Legal Adviser to M/o Labour. Aggrieved by the information supplied by the Respondent-CAPIO, vide, letter dated 29.12.2011, he preferred the present appeal dated 07/02/2012 received on 08/02/2012.
- 4. I have gone through the information/comments furnished by the Respondent-CPIO and perused the records placed before me and thereafter, I am of the opinion that Appellant-Applicant's application dated 27.12.2011 was transferred to Ministry of Labour, as the matter pertained to that Ministry vide Respondent-CAPIO's letter dated 29.12.2011. In view of the above, there survives nothing in the appeal and the same deserves to be dismissed.
- Appeal dismissed.
- 6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

Additional Secretary & Appellate Authority

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